

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* * *

O.A. 1376/93

Dt. of Decision : 8.12.93

S.P. Rama Rao

... Applicant

vs

1. The Superintendent of Police,
Central Bureau of Investigation,
SPE, 8-44-1, Chinnawention,
Visakhapatnam-530 017. . . Respondent.

Counsel for the Applicant : Mr. S.A. Razzaq

Counsel for the Respondent : Mr. N.R. Devaraj,
S/o CGSC.

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

Heard Sri S.A. Razzaq, learned counsel for the applicant, and Sri N.R. Devaraj, Sr. CGSC for the Respondents.

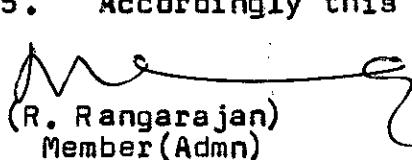
2. The respondent had given a requisition to the Employment Exchange, Visakhapatnam, requesting the latter to sponsor candidates for the posts of Foot Constables. The name of the applicant was also sponsored and he alongwith some others were selected for the said post. The terms of appointment as per memo dated 29-10-1993 ^{was} conveyed to the applicant and he was given one week time to report for duty if he is agreeable for the said terms. When on receipt of the same the applicant reported and he was not permitted to join on the ground that he was overaged. Then this OA was filed praying for a declaration that the action of the respondent in not allowing the applicant to submit his acceptances and to report to duty in pursuance of the memorandum dated 29-10-1993, is illegal, arbitrary, and a violation of Principle of Natural justice.

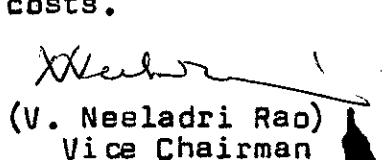
3. Notice before admission of this OA was ordered on 3-11-1993. On the same day, an interim order was passed as under :

"Until further orders, no one below the applicant in the panel should be appointed."

4. Today this OA was advanced at the request for the applicant, Sri S.A. Razzaq, learned counsel for the applicant submitted that no order is necessary in view of ~~order~~ dated 26-11-93 issued by the respondent.

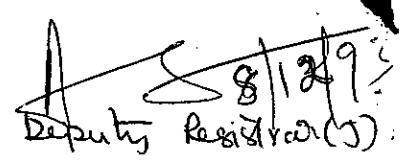
5. Accordingly this OA is closed. No costs.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : December 8, 93
Dictated in the open court

sk


Deputy Registrar

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. B. B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 8 - 12 - 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in
O.A.No. 1376/93,

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

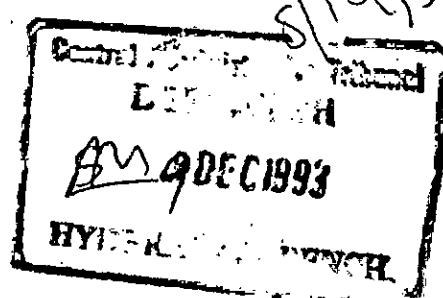
Closed

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.



pvm